

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2021

ANSWERED ON:11.08.2011

ALLOTMENTS OF LAND TO TRIBALS

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Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the forest land have been allotted to tribal people of the country to earn their livelihood through agriculture produce;
- (b) if so, the number of tribal people in the country including Maharashtra towhom forest landhave been allotted during each of the last three years, State and UTs-wise;
- (c) whether any programme has been chalked out by the Union Government for arrangement of water for irrigation of forest land allotted to tribal people;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a) Forest Conservation Act 1980 strictly restricts and regulates the use of forest land for non-forest use, including allocation of forest land to tribal people of the country. However, the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, recognizes the rights of forest dwelling scheduled tribes and other traditional forest dwellers over the forest areas inhabited by them and provides a framework for according the same.

(b) to (e) In view of above these questions do not arise.